

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 208**  
**IB-197(ND)2018**  
**IA-2586/2024**

**IN THE MATTER OF:**  
**Brij Mohan Sahni**

... **Applicant/Petitioner**

**Versus**

**Pawan Buildwell Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of (IBC) 2016**

**Order delivered on 22.07.2024**

**CORAM:**  
**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Liq.** : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Ishaan  
Dhingra,  
**For the Respondent** : Adv. Arun Bansal & Adv. Anubhav Bansal for  
CD/Respondent  
**For the Applicant** : Adv. S. Gupta, Adv. Akanksha Tanvi, Adv. Parth  
Sarathi, Adv. Soumya Gulati, Adv. S. Kumar V., Adv.  
Gynendra Vikram Singh in IA-2586/2024,

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2586/2024:** Ld. Counsel submitted that she has not yet received the copy of IA-2586/2024. Ld. Counsel for the Applicant would ensure that the copy of IA is made available to the Financial Creditor during the course of the day. Reply to IA be filed on behalf of the Financial Creditor within two weeks from the date of the receipt of the IA.

List on 25.09.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**